

(a) No such proposal is under the consideration of the Government.

(b) Does not arise.

(c) The exhibition of films is primarily in the private sector and the producers, distributors, etc. are free to para-dub the award winning and other films. In so far as the Ministry of Information and Broadcasting is concerned, it generally acquires prints of films which are selected for inclusion in the Indian Panorama Section of International Film Festivals of India/Filmotsav and sub-titles them in English for participation in Film Festivals abroad and for screening inside the country.

Telecast of Award Winning Films in the National Hook UP

827. SHRI ANIL BASU : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether there is any proposal to telecast different award winning films in the national hook up on every Sunday evening which is now reserved for the Hindi films;

(b) if so, since when; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) to (c). It has been decided that in addition to the Hindi feature films being telecast on Sunday evenings, the following may also be considered for telecast on the national network on atleast two Sundays of every month :

(a) A good classic film

(b) A Premier film

(c) A Tele film

(d) A top-class regional language film which has won a national award for best film

(e) An outstanding drama/play.

Violation of Contract Labour (Regulation and Abolition) Act, 1970 in Steel and Fertilizers Industries

828. SHRI ANANDA PATHAK : Will the Minister of LABOUR be pleased to state :

(a) whether Government have received any representation in regard to the violation of Contract Labour (Regulation and Abolition) Act, 1970 in steel and fertilizer industries; and

(b) if so, the steps taken in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). Complaints have been received from time to time alleging violation of different provisions of Contract Labour (Regulation and Abolition) Act, 1970 in Steel as well as in Fertilizer Industries. The concerned State Government is the 'Appropriate Government' under the Contract Labour (Regulation and Abolition) Act, 1970 for Fertilizer and Steel Industries. Complaints as and when received have been referred to the respective State Government(s) for appropriate action.

However, in order to have a uniform policy in the Steel Industry under the Contract Labour (Regulation and Abolition) Act, 1970, the Central Government has declared Steel Industry as 'Controlled Industry' vide Notification No. S. 16011/1/83-LW Vol. II dated 17-6-1985. The Central Government will be the 'Appropriate Government' for two years in respect of Steel Industry with effect from the date on which the above mentioned Notification is published in the Gazette.

Time Allotted to Political Parties on the Eve of Calcutta Corporation Election, 1985

829. SHRI AMAL DATTA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) number of minutes TV, AIR, Calcutta allotted to the different political parties on the eve of the Calcutta Corporation, 1985; and

(b) details of the TV/AIR telecast/broadcast allowed to different parties since May, 1985 to 30th June, 1985 ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) Allotment of time to representatives of the recognised political parties under the scheme of Election Broadcasts over the Media is only in respect of elections to Lok Sabha